

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

IA(I.B.C)/1205 (CH)2024

IA(I.B.C)/1481 (CH)2024

And

CP (IB) No. 36/Chd/Pb/2022

IN THE MATTER OF:

Punjab National Bank

...

Petitioner

Versus

Rajesh Mehra

...

Respondent

Under Section: 95, IBC 2016 and 60(5)

Rule : 11 of NCLT, 2016

Order delivered on 01.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. H.S. Bhatia, Advocate

For the RP : Mr. Arpit Chawla, Advocate with Mr. Chanchal
Dua, RP in person.

ORDER

In this matter, RP submitted that the passed away therefore, the counsel for the PNB is directed to ascertain the correct data when the Personal Guarantor was expired and take necessary steps for withdrawal of Section 95 application. Let the matter be posted to 05.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**